

nations. A detailed scheme of evaluation and internal assessment has been worked out on which promotions will depend in future.

DELHI TEACHERS' STRIKE

4959. SHRI MAHANT DIGVIJAI

NATH:
SHRI HIMATSINGKA:
SHRI RABI RAY:
SHRI S. SUPAKAR:
SHRI D. C. SHARMA:

Will the Minister of EDUCATION be pleased to state:

(a) whether it is a fact that the cases of payment for the period during which the Delhi teachers were on strike have been kept pending;

(b) if so, whether it is also a fact that a deputation on behalf of the teachers met the Education Minister;

(c) if so, the details thereof; and

(d) when the teachers will be getting their pay for the period mentioned above?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD): (a) and (d). Orders have been issued by the Delhi Administration for the payment of full month's salary for February, 1968 to those teachers who joined on or before the 2nd of March, 1968. The question of payment to teachers who resumed duty after the 2nd of March, 1968, is still under the consideration of the Administration and it is expected that an early decision will be taken in the matter.

(b) and (c). A deputation met the Education Minister on 13.3.1968 to discuss with him, among other things, the question of payment of salaries to teachers for the period of the strike and they were informed that the Delhi Administration was considering the matter sympathetically in order that the teachers did not suffer financially. Various possibilities were being considered by the Administration in respect of adjustment to be made for their period of absence during the strike and final decision would be taken after consulting other authorities concerned such as the Delhi Municipal Corporation and the New Delhi Municipal Committee.

DEATH OF A PERSON IN LOCK-UP IN DELHI

4960. SHRI M. L. SONDHI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that a man was found dead in a lock-up in New Delhi;

(b) whether it is a fact that he died of a severe beating by the Police; and

(c) if so, whether an inquiry has been ordered in this case?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) Yes, Sir.

(b) No, Sir.

(c) The Sub-Divisional Magistrate who held an inquest into the death, came to the conclusion that the death was due to chronic malnutrition and cachexia.

KIDNAPPING CASE IN DELHI

4961. SHRI M. L. SONDHI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Smt. Kaushalya Devi was abducted from the G.P.O. Compound, Kashmere Gate, Delhi, on the 2nd December, 1967; and

(b) if so, what action has been taken to trace the girl and return her to her lawful guardians?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS: (SHRI VIDYA CHARAN SHUKLA): (a) A resident of G.P.O. Compound, Kashmere Gate, Delhi, lodged a report with the local Police Station about the alleged kidnapping of his niece Shrimati Kaushalya Devi on the night of 2nd December, 1967.

(b) A case under section 363/366 I.P.C. was registered at the Police Station.

The investigation of the case is being pursued vigorously.

दिल्ली में एक आर्य समाज मन्दिर में
पुलिस अधिकारियों का कथित
प्रवेश

4962. श्री शिव कुमार शास्त्री :
श्री रघुबीर सिंह शास्त्री :
श्री यशवन्त सिंह कुशाबाह :
श्री हरदयाल बेबनूज :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि कुछ वरिष्ठ पुलिस अधिकारी 27 फरवरी, 1968 को

नई दिल्ली में सुभाष नगर स्थित, आर्य समाज मन्दिर में जूते पहने हुए ही घुस गये थे;

(ख) क्या यह सभी सच है कि उन्होंने स्थानीय आर्य समाज मंत्री द्वारा रोके जाने पर कोई परवाह नहीं की और उसे बुरी तरह मारा-पीटा;

(ग) यदि हां, तो पुलिस अधिकारियों द्वारा उक्त मन्दिर की पवित्रता भंग किये जाने के क्या कारण थे; और

(घ) इस सम्बन्ध में सरकार ने क्या कार्यवाही की है ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल) : (क) जी नहीं, श्रीमान्।

(ख) जी नहीं, श्रीमान्, स्थानीय आर्य समाज मन्दिर के सचिव ने मंदिर के मुख्य द्वार पर दिल्ली प्रशासन के वरिष्ठ अधिकारियों के कर्तव्य पालन में रुकावट डाली थी। उनको मौके पर गिरफ्तार कर लिया गया।

(ग) और घ). प्रश्न नहीं उठते।

CENTRAL ASSISTANCE TO UNION TERRITORIES

4963. SHRI GADILINGANA GOWD: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the Union Territories which depend on the Centre for their development without having their own resources; and

(b) the assistance given to them during 1966-67 ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) All the Union Territories with Legislatures namely Himachal Pradesh, Tripura, Manipur, Goa, Daman & Diu and Pondichery—who have their own Consolidated Funds depend on the Centre for their development as their own resources are not adequate for the purpose. The remaining Union Territories do not have separate Consolidated Funds. Their revenue receipts are credited into, and all their expenditure is met from, the Consolidated Fund of India.

(b) A statement indicating the Central assistance given to the Union Territories

with Legislatures during 1966-67 for implementation of Plan schemes is laid on the Table of the House. [Placed in Library. See No. LT-575/68]. The budgets of the other Union Territories which do not have separate Legislatures form part of the Central Budget itself; therefore, the question of giving any Central assistance to them does not arise.

STATEMENT CORRECTING ANSWER TO UNSTARRED QUESTION No. 1362 ON 22-11-1967 REGARDING/S.C. S.T. STUDENTS IN DELHI ENGINEERING COLLEGE

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN): While answering parts (b) and (c) of Unstarred Question No. 1362 on 22-11-1967 I had stated that "22 students of the Delhi College of Engineering [B.Sc. Engg. 13, B.E. (Tech) 2 and N.D. in Engg. 7] had not been given freeships since the parents' income of the students concerned exceeded the upper limit prescribed for freeships and according to rules they were not eligible for the awards".

The correct position is that there is no income limit for the award of freeships to Scheduled Castes and Scheduled Tribe students. All the students concerned (17 and not 22) are being awarded freeships.

12.11 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

OBSTRUCTION OF TWO MPs PROCEEDING TO BRITISH HIGH COMMISSION IN NEW DELHI

SHRI SURENDRANATH DWIVEDY (Kendrapara): I call the attention of the Minister of Home Affairs to the following matter of urgent public importance and request that he may make a statement thereon:

Two Members of Parliament having been prevented by the police to proceed to the British High Commission in New Delhi on the 19th March 1968 to present a memorandum.

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): Sir, the Sub-Divisional Magistrate, Tuglak Road, New Delhi had promulgated prohibitory orders under Section 144 Cr. P.C. on March 18,